

ITEM NO.13+56

COURT NO.9

SECTION XIIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20940/2014

(Arising out of impugned final judgment and order dated 12/06/2014  
in WP No. 16098/2014 passed by the High Court Of A.p At Hyderabad)

M/S LAKSHMI MATTALLURGY LTD

Petitioner(s)

VERSUS

ANDHRA PRADESH ELECTRICITY REGULATORY COMMISSION  
AND ORS

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned  
judgment and interim relief and office report)

WITH

SLP(C) No. 20956/2014

(With Interim Relief and Office Report)

SLP(C) No. 21054/2014

(With Interim Relief and Office Report)

SLP(C)....CC No. 14244-14246/2014

(With appln(s) for c/delay in filing SLP and office report)

SLP(C) No. 23556/2014

(With interim relief and office report)

Date : 29/08/2014 These petitions were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. C. S. N. Mohan Rao ,Adv.

Mr. T. Srinivas Murthy, Adv.

Mr. Senthil Jagadeesan, Adv.

Mr. Y. Raja Gopala Rao, Adv.

Ms. Y. Vismai Rao, Adv.

Mr. Tendranath Rath, Adv.

Mr. P. Sudheer Kumar Reddy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

In the meantime, no coercive action for  
recovering the FSA charges for the terms April 2010  
to March 2012 shall be taken.

Tag with SLP(Civil) No. 12398/2014.

(DEEPAK MANSUKHANI)  
COURT MASTER

( H.S. PARASHER )  
COURT MASTER